THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.1136/2020 Un-numbered Company Appeal (AT) (Insolvency) No.__/2020 (F.No.04.03.2020/NCLAT/UR/460

In the matter of:

Moser Bear Karamchari Union

.... Appellant

Versus

Moser Baer Solar Ltd. through The Liquidator

.... Respondent

Appearance: Ms. Shriya Maini, Advocate for the Appellant.

17.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 04.03.2020 and the Office after scrutiny of the Memo of Appeal on 05.03.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 13.03.2020. It is stated in the Interlocutory Application (IA) that delay occurred due to Holi holidays from 07.03.2020 to 11.03.2020 and after the holidays when the Appellant approached the Registry on 12.03.2020 Registry pointed out certain more defects regarding the numbering in the index, which were inadvertently not communicated earlier. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing on behalf of the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.